

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-316 (ND)/2017

IN THE MATTER OF:

M/s. Ramco Systems Ltd. .. PETITIONER
Vs.
M/s. Spicejet Limited .. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 11.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. King Stubb & Kasiva, Advocate, for Op.Cr.

For the Respondents : Mr. Virender Ganda, Sr. Advocate
Mr. Vipul Ganda, Advocate
Mr. Abhishek Sharma, Advocate

ORDER

Learned Counsel for the parties are present. Learned Counsel for the petitioner /Operational Creditor is also present.

Ld. Counsel for the petitioner represents that he has already complied with the order dated 13.8.2017 passed by this Tribunal by filing an affidavit of compliance. However, Ld. Senior Counsel appearing on behalf of the Corporate Debtor represents that he has not received a copy of affidavit of compliance along with copy of Banker's Certificate.

Contd.



Ld. Counsel for the petitioner will furnish a copy to the Ld. Counsel for the respondent the said affidavit of compliance with a view to enable the respondent to file reply within a period of one week from today (11.9.2017) as already copy of the application ^{and} ~~under~~ annexure had been served as represented by the Learned Senior Counsel for the respondent. An advance copy of the reply to be served to the Ld. Counsel for the petitioner and the Petitioner will file rejoinder, if any, within 3 days thereafter.

List on 28.9.2017 for arguments.

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
11.9.2017